

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

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original Application No. 1323 of 1999.

this the 12th day of December 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN.

Dr. Gorakh prasad, S/o Sri Baruaray prasad, Senior Divisional Medical Officer, Divisional Railway Hospital, N.E.R., Varanasi.

Applicant.

By Advocate : Sri D.P. Singh.

Versus.

1. Union of India through General Manager (P), N.E.R., Gorakhpur.
2. The Medical Director, Lalit Narain Misra, Railway Hospital, Gorakhpur.
3. The Chief Medical Supdt. N.E.R., Varanasi.

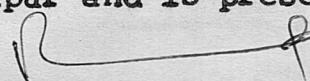
Respondents.

By Advocate : Sri K.P. Singh.

ORDER (ORAL)

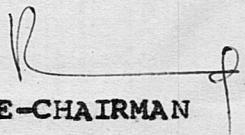
By this O.A. filed under Section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondent no.2 to allow the applicant to complete the formalities of handing over the charge of pathology department of Lalit Narain Misra Railway Hospital, Gorakhpur to Dr. S.K. Sinha in compliance of letter dated 13.10.1999 (Annexure-7). It has also been prayed that till the charge is handed-over, he should be allowed to remain at Gorakhpur in the capacity of Senior Divisional Medical Officer.

2. Sri K.P. Singh, learned counsel for the respondents has submitted that the applicant namely Dr. Gorakh prasad has already left Gorakhpur and is presently serving at



Varanasi. The relieving order dated 25.1.99 (Annexure-3) is on record. Sri K.P. Singh has further submitted that <sup>the</sup> only ~~the~~ charge which <sup>is</sup> required to be handed-over <sup>is</sup> the key of Almirah, which is in the possession of the applicant.

3. In the facts and circumstances of the case, no order is required. The O.A. is accordingly dismissed. The charge of Almirah may be taken-over by the respondents in accordance with rules. NO order as to costs.

  
VICE-CHAIRMAN

GIRISH/-